



2026:AHC:15337

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**CRIMINAL MISC. BAIL APPLICATION No. - 44287 of 2025**

Arun Kumar

.....Applicant(s)

Versus

State Of U.P. And 3 Others

.....Opposite  
Party(s)

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|-------------------------------|----------------------------------|
| Counsel for Applicant(s)      | : Manoj Kumar Singh              |
| Counsel for Opposite Party(s) | : G.A., Mohd. Shaafi, Shujauddin |

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**Court No. - 68**

**HON'BLE ASHUTOSH SRIVASTAVA, J.**

Heard Shri Manoj Kumar Singh, learned counsel for the applicant, Mohd. Shaafi, learned counsel for the first informant and Shri Ajai Singh, learned A.G.A. representing the State respondents.

This bail application under Section 483 B.N.S.S. has been moved on behalf of accused-applicant, Arun Kumar, seeking enlargement on bail in Case Crime No. 410 of 2025, under Sections- 137 (2)/123/74 of B.N.S. and Section 7/8 of POCSO Act, Police Station-Didoli, District-Amroha.

Learned counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 18.10.2025. First Information Report has been lodged on 09.09.2025, with the allegation that minor daughter of the first informant has not returned from school and there is an apprehension that the applicant has enticed away her. Learned counsel for the applicant submits that the victim was recovered alone on the same day. Learned counsel for the applicant submits that there is contradiction in the statement of the victim under Sections 180 and 183 BNSS. The applicant has no criminal antecedent and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Learned AGA as well as learned counsel for the first informant have vehemently opposed, but could not dispute the fact that applicant has no criminal antecedents.

Considering all those facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is allowed.

Let the accused-applicant, **Arun Kumar**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

**(Ashutosh Srivastava,J.)**

**January 21, 2026**

Deepak/